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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

CONTENTS

PAGE.	PAGE.
PART I.—Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices. 175-178	PART VII.—Advertisements and Notices, etc. 462-473
PART II.—Educational Notices, Results of Examinations, etc. 329-331	PART VIII.—Sale Notices of the Forest Department. (Nothing for publication.)
PART III.—Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments. 495-498	PART IX.—Circulars and General Letters by the Comptroller, Orissa. 25-26
PART IV.—Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps. 449-453	PART X.—Acts of the Legislative Assembly of Orissa. (Nothing for publication.)
PART V.—Acts of the Indian Legislature assented to by the Governor-General. (Nothing for publication.)	PART XI.—Bills introduced into the Legislative Assembly of Orissa. Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly. (Nothing for publication.)
PART VI.—Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council. (Nothing for publication.)	SUPPLEMENT ... 737-799
	SUPPLEMENT (A). (Nothing for publication.)

PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO BERHAMPUR (GANJAM) AND CUTTACK.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
SEPTEMBER, 1940—			
Sunday, 1st	10-00 P.M.	Entrain at Puri.	
	10-50 P.M.	Leave Puri	By special train.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
SEPTEMBER, 1940—			
Monday, 2nd	3-15 A.M.	Arrive Berhampur	... The special train will be kept in a quiet siding.
Tuesday, 3rd		HALT	... His Excellency and party will stay in the special train.
Wednesday, 4th	3-00 A.M.	Leave Berhampur	... By special train.
	7-55 A.M.	Arrive Cuttack	... His Excellency and party will stay in the special train.
	5-45 P.M.	Leave Cuttack	... By special train.
	8-35 P.M.	Arrive Puri.	
		Detrain and drive to Government House.	

All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

F. E. A. Taylor, Esq., I.C.S., Secretary to the Governor.

D. B. Moore, Esq., I.P., Aide-de-Camp to the Governor.

All letters and telegrams addressed to His Excellency the Governor and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

F. E. A. TAYLOR,

Secretary to His Excellency
the Governor, Orissa.

HOME DEPARTMENT.

NOTIFICATIONS.

The 28th August 1940.

No. 1851-P.—Sri Srikanta Ghosh, Deputy Superintendent of Police on probation, is confirmed in that rank, with effect from the 2nd January 1940.

Notification No. 1325-P., dated the 22nd May 1940, is cancelled.

The 23th August 1940.

No. 1853-P.—Rai Sahib Netraunda Kanungo, Deputy Superintendent of Police, was granted leave for seven months and twenty-four days, with effect from the 17th November 1939, viz, leave on average pay for one month and twenty-four days and leave on average pay on medical certificate for six months under rules 150, 155, 156 and 157 of the Orissa Service Code.

Notifications No. 2009-P., dated the 16th November 1939, No. 273-P., dated the 8th February 1940 and No. 1223-P., dated the 11th May 1940, are hereby cancelled.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

LAW DEPARTMENT.

NOTIFICATIONS.

The 22nd August 1940.

No. 5709-J.—In exercise of the powers conferred by section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased to confer upon Mahanta Gadadhar Ramanuj Das the powers of a Magistrate of the second class in the district of Puri for a period of three years, with effect from the date of this notification, in respect of such cases as may be made over to him within the limits of the Sadr subdivision.

The 23rd August 1940.

No. 5826-J.—In exercise of the powers conferred by section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased to confer upon Rai Sahib Sankarsan Gartia the powers of a Magistrate of the second class in the district of Sambalpur for a period of three years, with effect from the date of this notification, in respect of such cases as may be made over to him by the Deputy Commissioner, Sambalpur, for trial at Bijepur in the said district.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

SUBORDINATE CIVIL SERVICE.**HOME DEPARTMENT.****NOTIFICATIONS.***The 28th August 1940.*

No. 6014-A.—Sri Raghunath Prasad Padhi, Sub-Deputy Collector on probation, is confirmed in the Subordinate Civil Service, with effect from the 5th April 1939.

In notification No. 8253-A., dated the 4th October 1939, published in Part I, page 200 of the *Orissa Gazette*, dated the 6th October 1939, delete the entry "3. Sri Raghunath Prasad Padhi".

The 28th August 1940.

No. 6017-A.—Sri Gopikrushna Das, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, and Deputy Tahsildar in charge of the Kodala taluk in the district of Ganjam, is appointed to be a Magistrate of the second class.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

**OFFICE OF THE DIRECTOR OF
HEALTH AND INSPECTOR-
GENERAL OF PRISONS.**

NOTIFICATIONS.*The 24th August 1940.*

No. 10549—E-136-1939-M.—Dr. David Rabindra Nath Sahu, M.B., B.S., Civil Assistant Surgeon of the Headquarters Hospital, Berhampur, is transferred to the General Hospital, Cuttack, and is placed there on supernumerary duty from 1st June 1940 to the 3rd June 1940, both days inclusive.

The 24th August 1940.

No. 10550-M.—Dr. David Rabindra Nath Sahu, M.B., B.S., Civil Assistant Surgeon on supernumerary duty at the General Hospital, Cuttack, is posted to the Orissa Medical School as the Teacher of Materia Medica and Medical Jurisprudence, with effect from the 4th June 1940, vice Dr. Jagannath Das, M.B., B.S., transferred.

The 24th August 1940.

No. 10552-M.—Civil Assistant Surgeon Dr. Dayanidhi Misra, M.B., B.S., on expiry of his leave granted to him under this office notification No. 4576-M., dated the 19th April 1940, is posted to the Sadr Hospital,

Balasore, with effect from the 14th July 1940, vice Civil Assistant Surgeon Dr. Mahendra Chandra Misra, M.B., B.S., transferred.

The 24th August 1940.

No. 10639-M.—Dr. S. Ferose Ali, M.B., B.S., Civil Assistant Surgeon of the Nawa-para Subdivisional Hospital, is posted to the Headquarters Hospital, Berhampur, with effect from the forenoon of the 27th June 1940, vice Dr. David Rabindra Nath Sahu, M.B., B.S., transferred.

G. VERGHESE, LT.-COL., I.M.S.,

*Director of Health and Inspector-General of Prisons, Orissa.***CO-OPERATIVE SOCIETIES.****NOTIFICATION.***The 24th August 1940.*

No. 9495.—Whereas as the result of an inspection made under section 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935) of the Sahada Co-operative Society bearing registration No. 13/OU of 2nd June 1932 in the district of Balasore I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Agent in charge of the Balasore Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,

Deputy Registrar, Co-operative Societies, Orissa.

**PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF JUDICATURE
AT PATNA.**

NOTIFICATIONS.*The 22nd August 1940.*

No. 43-A.—Sri Surjyamani Das, on reversion as Subordinate Judge, is granted leave on average pay for one month and twelve days preparatory to retirement under rules 150, 155-157 and 163 of the Orissa Service Code, with effect from the 19th August 1940.

The 25th August 1940.

No. 44-A.—Sri Baidya Nath Das, Subordinate Judge on leave, is appointed to be a Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur, vice Sri Bipra Charan Das, transferred.

The 25th August 1940.

No. 45-A.—Sri Baidya Nath Das, Subordinate Judge on leave under orders of transfer to Berhampur in the judgeship of Ganjam-Puri, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Berhampur Munsifi.

The 25th August 1940.

No. 46-A.—Sri Bipra Charan Das, officiating Subordinate Judge of Berhampur

in the judgeship of Ganjam-Puri, under orders of transfer to Aska as a Munsif in the same judgeship, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 3,000 in value arising within the local limits of the Aska Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Aska Munsifi.

By order of the High Court,

S. K. DAS,

Registrar.